NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI

ORIGINAL APPLICATION NO. 433/2023

IN THE MATTER OF:

HARPAL SINGH … APPLICANT

VERSUS

STATE OF UTTAR PRADESH … RESPONDENT

INDEX

S.NO.	PARTICULARS	PG.NO.
1.	REPLY AND STATUS REPORT FOR AND ON BEHALF OF THE RESPONDENT NO. 4	**1-10**
2.	**ANNEXURE A-1** THE TRUE COPY OF THE LETTER DATED 23.008.2024 DEPICTING THE OFFICIAL ACKNOWLEDGEMENT AND THE ENDORSEMENT OF DIRECTION UNDER THE SIGNATURE OF THE RESPONDENT NO.4/APPLICANT.	**11-12**
3.	**ANNEXURE A-2** SCREEN SHOT OF WHATSAPP DATED 03.09.2024 WITH REPORT DATED 04.09.2024 SENT BY SR SECTION ENGINEER/ WORKS MUZAFFARNAGAR	**13-14**
4.	**ANNEXURE A-3** THE COPY OF THE LETTER DATED 26.09.2024 ISSUED BY THE UPPCB	**15**

5.	**ANNEXURE A-4** THE COPY OF THE SAID REPORT OF SSE-W, MOZ DATED 27.09.2024	**16**
6.	**ANNEXURE A-5** THE COPY OF THE OF THE RAILWAY LAND PLAN DATED 10.11.1940.	**16**
7.	**ANNEXURE A-6** THE SITE SKETCH BY SSE-W, MOZ; RESPONDENT NO.4	**18**

Date: 23.10.2024

Place: New Delhi Through

RESPONDENT NO. 4

Om Prakash, Advocate
SPC UPI/Railways
Office – J-59, B.K. Dutt Colony
Jor Bagh Road, New Delhi – 110003
Mob. No. – 9818199013
Email Id – oplawassociates@gmail.com

**NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI**

ORIGINAL APPLICATION NO. 433/2023

IN THE MATTER OF:

HARPAL SINGH … APPLICANT

VERSUS

STATE OF UTTAR PRADESH … RESPONDENT

REPLY AND STATUS REPORT FOR AND ON BEHALF OF THE RESPONDENT NO. 4

MOST RESPECTFULLY SHOWETH:

1. At the very outset, the Respondent No. 4 humbly submits that the Orders and direction of this Hon'ble Tribunal are kept at the highest esteem and shall be complied with in later and spirit and there would be no non-compliance under any circumstance.
2. The main grievance of the applicant in this case as has been recorded in Para No. 2 of the Order dated 01.08.2023 passed by this Hon'ble Tribunal reads as under:

   "The effluent from the drain passing through the land of railways near Roorkee Road Railway Bridge near village Bamanheri, Muzaffarnagar is overflowing to and has stagnated in the agriculture land of the applicant due to which the applicant is unable to cultivate the same and the applicant and his family members are deprived of livelihood. The applicant made complaint to the concerned authorities but no action has been taken on the same."

3. That this Hon'ble Tribunal was pleased to issue direction for verification of factual position and take appropriate remedial action by a Joint Committee comprising of UPPCB, DRM Northern Railway, EEPWD, and DM Muzaffar Nagar. The committee was also tasked to ascertain the sources and destination of drainage carrying waste water and extent of damage caused to the owners of the adjoining agricultural land particularly the applicant.
4. That the present Reply and status report is being filed by the Deponent herein duly authorized as competent for and behalf of the Respondent No. 4.
5. That this Hon'ble Tribunal was pleased to issue direction for verification of factual position and take appropriate remedial action by a Joint Committee comprising of UPPCB, DRM Northern Railway, EEPWD, and DM Muzaffar Nagar. The committee was also tasked to ascertain the sources and destination of drainage carrying waste water and extent of damage caused to the owners of the adjoining agricultural land particularly the applicant.
6. That the letter dated 23.08.2024 issued UPPCB, through Chief Environmental Officer, Circle-3, was received in the dispatch and diary office of Respondent herein only on 02.09.2024 and suitable direction was issued forthwith to the concerned officer, namely Senior Divisional Engineer-II, who by virtue of his designation, has authority for taking necessary decision including issuance of no objection certificate in case of any kind of request of ingress and egress from and within the railway land. Who in turn, immediately sent WhatsApp message, followed by verbal communication to concerned Assistant Divisional Engineer and the Assistant Divisional Engineer

immediately issued suitable directions to the Senior Section Engineer-Works, Muzaffarnagar (hereinafter referred to as "***SSE-W, MOZ***") in charge of relevant site. The copy of the letter dated 23.08.2024 depicting the official acknowledgement and the endorsement of direction under the signature of the Respondent No.4/Applicant herein is annexed herein as **ANNEXURE A-1**.

7. That immediately, upon receipt of the abovementioned instruction of the competent officer, the concerned SSE-W, MOZ visited the site on 03.09.2024 and sent a report on WhatsApp message to the office of Senior Divisional Engineer-II, New Delhi through WhatsApp, the said screen shot of WhatsApp dated 03.09.2024 and report of 04.09.2024 is annexed herewith as **ANNEXURE A-2.**

8. That simultaneously, the said SSE-W, MOZ has visited the site and have spoken to the concerned officer of the UPPCB for participating in the joint inspection. Accordingly, a letter was written by UPPCB on 26.09.2024, the copy of the same is enclosed for the kind perusal of this Hon'ble Tribunal as **ANNEXURE A-3.**

9. That in accordance to the direction contained in letter dated 26.09.2024, the SSE-W, MOZ attended the meeting conducted CDO, Muzaffarnagar on 26.09.2024 wherein the worthy CDO directed for site inspection on 27.09.2024 jointly by the team UPPCB, DM, District Panchayat Raj Officer (hereinafter referred to as "***DPRO***") and Railways. Accordingly, the said team consisting of SSE-W MOZ visited on 27.09.2024. After visiting the site, as instructed by the team members, the SSE-W, MOZ had submitted his report forthwith to the UPPCB, Muzaffarnagar. The copy of the said report dated 27.09.2024 is annexed herewith as **ANNEXURE A-4.**

10.That the relevant part of the above-mentioned report of the SSE-W, MOZ is reproduced here, along with English translation, for the kind perusal of this Hon'ble Tribunal.

"मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ०ए० संख्या 433/2023 हरपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 06.09.2024 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ०ए० संख्या 433/2023 हरपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 06.09.2024 के अनुपालन में मुख्य विकास अधिकारी मुजफ्फरनगर की अध्यक्षता में दिनांक 26.09.2024 की सायं 6:00 बजे जिला पंचायत राज अधिकारी मुजफ्फरनगर, अपर मुख्य अधिकारी जिला पंचायत मुजफ्फरनगर, सीनियर सैक्शन इंजीनियर रेलवे स्टेशन मुजफ्फरनगर के साथ बैठक प्रस्तावित की गयी, जिसकी सूचना क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर के पत्रांक 754/ओ०ए० नं० 433/हरपाल सिंह/2024 दिनांक 26.09.2024 के द्वारा सम्बन्धित विभागों को प्रेषित की गयी। बैठक में हुए विचार-विमर्श एवं मुख्य विकास अधिकारी द्वारा दिये गये निर्देशों के क्रम में दिनांक 27.09.2024 को रेलवे विभाग, जिला पंचायत एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा शिकायती प्रकरण के सम्बन्ध में स्थल निरीक्षण किया गया। जिसका विवरण निम्न प्रकार है - 1- यह एक Balancing Culvert है जो रेलवे ट्रैक के निचे बना हुआ है। इस Balancing Culvert को आपातकालीन पानी / वर्षा के पानी के लिए बनाया जाता है। इस Balancing • Culvert में रेलवे का किसी भी तरह कोई भी पानी नही आता है क्योकि रेलवे का कोई आवसीय क्षेत्र आस पास नही है। इस Culvert के उत्तर में उत्तर प्रदेश आवासीय क्षेत्र है जिसका Drainge नाले द्वारा इस Culvert मे अनाधिकृत रुप से छोड दिया जाता

है। जबकि Polluted पानी / सीवेज को बिना Treatment किये किसी भी नाले / Culvert में नही छोडना चाहिए, इस Polluted पानी / सीवेज से रेलवे के Structure को भी क्षति पहुंच रही है। जिसे तुरन्त उत्तर प्रदेश पंचायती राज विभाग द्वारा बन्द करना चाहिए। आवासीय क्षेत्र और इस Culvert के बीच में CWC परिसर भी आता है जिसका Drainge भी इसी Culvert में अनाधिकृत रुप से जोड दिया गया है। Balancing Culvert के साथ एक ROB है जिसके नीचे से पी.डब्लू.डी. उत्तर प्रदेश द्वारा Hume Pipe डाला गया है, जिससे Balancing Culvert को पार करते हुये कच्चे नाले द्वारा ROB के नीचे Hume Pipe द्वारा पार कर ROB के दूसरी तरफ ROB के साथ पी.डब्लू.डी. की जमीन मे Drainage छोड दिया गया। जहाँ Drainage छोडा गया वहाँ वहाँ से रेलवे की जमीन कुछ दूरी पर है जोकि रेलवे की जमीन प्राइवेट जमीन से लगभग 02 - 2.5 मीटर ऊँचा है। इस प्रकरण में रेलवे विभाग की किसी भी प्रकार की भूमिका नही है।

TRANSLATED TEXT

Regarding compliance of order dated 06.09.2024 passed in OA No. 433/2023 Harpal Singh vs State of Uttar Pradesh and Others pending in Hon'ble National Green Tribunal, New Delhi.

In compliance with the order dated 06.09.2024 passed in OA No. 433/2023 Harpal Singh vs State of Uttar Pradesh and Others pending in the Hon'ble National Green Tribunal, New Delhi, regarding the above subject, a meeting was proposed with District Panchayat Raj Officer Muzaffarnagar, Additional Chief Officer District Panchayat Muzaffarnagar, Senior Section Engineer Railway Station Muzaffarnagar at 6:00 pm on 26.09.2024 under the chairmanship of Chief Development Officer Muzaffarnagar, information of which was sent to the concerned departments by letter no. 754/OA No.

433/Harpal Singh/2024 dated 26.09.2024 of Regional Office, UP Pollution Control Board, Muzaffarnagar. In the sequence of discussions held in the meeting and the instructions given by the Chief Development Officer, on 27.09.2024, the officials of Railway Department, District Panchayat and Uttar Pradesh Pollution Control Board conducted a site inspection in relation to the complaint case. The details of which are as follows - 1- This is a balancing culvert which is built under the railway track. This balancing culvert is built for emergency water/rain water. No railway water comes in this balancing culvert because there is no residential area of railway nearby. To the north of this culvert is Uttar Pradesh residential area whose drain is unauthorizedly released into this culvert through drain. While polluted water/sewage should not be released into any drain/culvert without treatment, this polluted water/sewage is also causing damage to the structure of railway. Which should be stopped immediately by Uttar Pradesh Panchayati Raj Department. CWC complex also comes in this culvert, whose Drainage has also been unauthorizedly connected to this culvert between the residential area and this culvert. There is a ROB along with the Balancing Culvert under which a Hume Pipe has been laid by PWD Uttar Pradesh, due to which the drain is released on the other side of the ROB through a raw drain under the ROB through a Hume Pipe. From where it was released, this drain goes into private land through a raw drain. Railway land is at some distance from where the drain was released, and railway land is about 2-2.5 meters higher than private land. Railway department has no role in this matter.”

The bare perusal of the above clearly shows that there is a balancing culvert constructed by Railway in accordance to the then requirement which finds mention in the Railway Land Plan of 10.11.1940 signed by the then District Collector, Muzaffarnagar, Tehsildar Muzaffarnagar, Patwari Muzaffarnagar followed by the Inspector of Works and Chief Engineer of the Railway. The copy of the site plan of 1940 same is annexed herewith as **ANNEXURE A-5.**

That the bare perusal of the abovementioned railway plan, the culvert is shown as 'ARCH NO. 187'. Meant to balance the runoff of water during monsoons to avoid the damage to the railway and its embankment.

11. That the according to the report of SSE-W, MOZ the balancing culvert constructed prior to 1940s was meant for balancing the water was later on unauthorizedly connected to the drainage system by DPRO, Muzaffarnagar without taking the statutory consent required under the provision of Section 16 of Railway Act, 1989 read with Clause 1033 of the Indian Railway Engineering Code, whereby a detailed procedure has been prescribed for request and grant of NOC to undertake any activity over and beneath the railway property.

12. That by passage of time due to mushrooming of residential settlements in and around the culvert, the egress of their drainage was unauthorizedly made by the State Authorities to pass through the Railway Culvert and subsequently one RCC Hume Pipe was connected for taking the exit of drainage water coming through culvert in the PWD land and that PWD land abuts the agricultural field of the farmers including Applicant/Sh. Harpal Singh. The site sketch by

SSE-W, MOZ is enclosed for kind perusal of this Hon'ble Tribunal as **ANNEXURE A-6.**

13. That the respectful submission of the applicant herein for kind consideration of this kind tribunal is that the fact which is emanating from the submissions made hereinabove and the documents annexed, including the site sketch, makes abundantly clear as follows:

A. The balancing culvert constructed by Railways constructed prior to 1940s was only meant to balance the run-off rainwater for avoiding any damage to the track and its embankment, which was never meant for passing through of sewage or drain water.

B. That by the passage of time, the mushrooming of residential settlement, abutting to railway land has unauthorizedly led the concerned state authorities namely DPRO to connect the drainage water to pass through the balancing culvert of Railways and later on the outflow of the same was further connected by a Hume Pipe to finally spread the drainage water in the PWD land shown in the sketch and the abutting farmers land including that of Sh. Harpal Singh abuts to the said PWD land, therefore, the culvert of the Railways as mentioned by the report of DPRO is not the reason for the damage to the agricultural land of Applicant/Farmer as shown by the report filed on behalf of DPRO.

14. That in view of the abovementioned facts, the Respondent No. 4 seeks the kind indulgence of this Hon'ble Tribunal for issuance of the suitable orders and the Respondent herein shall be duty bound to

comply the same and shall be not found wanting to redress the grievance by doing the needful relating to the Respondent herein.

15. That the Hon'ble Tribunal may graciously pleased to the present Status Report towards the compliance on behalf of the Respondent No. 4 is filed herein and shall be taken on record.

16. Issue further direction relating to Respondent No. 4 for redressal of the grievance of the Applicant in light of the peculiar facts and circumstances of the present status report.

Date: 23.10.2024 **RESPONDENT NO. 4**

Place: New Delhi Through

Om Prakash, Advocate
SPC UPI/Railways
Office – J-59, B.K. Dutt Colony
Jor Bagh Road, New Delhi – 110003
Mob. No. – 9818199013
Email Id – oplawassociates@gmail.com

NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

AT NEW DELHI

Original Application No. 433/2023

IN THE MATTER OF:

HARPAL SINGH ... APPLICANT

VERSUS

STATE OF UTTAR PRADESH ... RESPONDENT

AFFIDAVIT

I, Mr. Kaushal Kishore Sharma, S/o Shri Ramnandan Sharma, aged about 40 years, working as Divisional Engineer - II, in the office of Divisional Railway Manager, Delhi Division, Northern Railway, New Delhi – 110055, the deponent do hereby solemnly affirm and declare as under:

1. That I am working as Senior Divisional Engineer - II, in the office of Divisional Railway Manager, Delhi Division, Northern Railway, New Delhi and as such am fully conversant with the facts of the case on the basis of the official records hence competent to swear this affidavit.
2. That the present Compliance report has been prepared and drafted on my instructions.
3. That the contents of the present Compliance report and have been explained to me and I have understood the contents of the same and that the contents are true and correct to the best of my knowledge.

Deponent/Executant has signed in my presence

KAUSHAL KISHORE SHARMA Digitally signed by KAUSHAL KISHORE SHARMA Date: 2024.10.22 18:47:47 +05'30'

DEPONENT

22 OCT 2024

VERIFICATION:

Verified at Delhi on this __day of October, 2024 that the contents of my above affidavit are true and correct to my knowledge. no part of it is false and nothing material has been concealed therefrom.

NOTARY GOVT. OF INDIA Abha Tomar Advocate New Delhi Regn. No. 8513

ATTESTED

Notary Public, Delhi

KAUSHAL KISHORE SHARMA Digitally signed by KAUSHAL KISHORE SHARMA Date: 2024.10.22 18:48:11 +05'30'

DEPONENT

22 OCT 2024

DRM 17 02/9/24

35 2/9

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H16136 /सी–3/ स्था0/ 289/मुजनगर/2024 दिनांक 23/08/2024

पजीकृत

सेवा में,
डिविजनल रेलवे मैनेजर, नार्दर्न रेल्वेज,
एनडीसीआर बिल्डिंग, स्टेट एन्ट्री रोड,
नई दिल्ली। 01123363469

यह कि मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 संख्या 433/2023 हरपाल सिंह बनाम स्टेट ऑफ यू0पी0 में Petitioner द्वारा एक कच्चा घरेलू नाला, जो कि रूड़की रोड, रेलवे ब्रिज, ग्राम बामनहेडी के समीप, घरेलू उत्प्रवाह Overflow होने के कारण नाले के समीप स्थित कृषि भूमि (जो कि Petitioner द्वारा क्रय की गयी है) पर उत्प्रवाह इकट्ठा होने सम्बन्धी शिकायत की गयी है, जिस कारण उक्त भूमि पर Petitioner द्वारा कृषि कार्य नहीं किया जा पा रहा है। मा0 एन0जी0टी0 द्वारा दिनांक 01.08.2023 को पारित आदेश में जिला प्रशासन, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, पी0डब्लू0डी0 एवं रेलवे विभाग की संयुक्त समिति गठित की गयी। गठित संयुक्त समिति में रेलवे विभाग के अधिकारी के अतिरिक्त अन्य अधिकारियों के द्वारा दिनांक 21.09.2023 को निरीक्षण किया गया तथा आख्या मा0 एन0जी0टी0 के समक्ष प्रस्तुत की गयी। तत्क्रम में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18.07.2024 में निम्नवत् आदेशित किया गया है :–

3. Report shows that the drain carrying sewage is entering agriculture land. From photographs it appears that the drain is a storm water drain but since it is passing through areas occupied by the people, sewage has also entered and no separate arrangement for drainage of sewage and its treatment has been made by the concerned authorities.

4. Stand of Municipal Council, Muzaffarnagar is that drain and its passage is on an area which is outside the municipal limit therefore, it has no concerned in the matter.

5. Area admittedly falls within the jurisdiction of District Magistrate, Muzaffarnagar and Zila Panchayat, Muzaffarnagar but learned counsel appearing for the above parties including respondent 1 could not explain as to why appropriate action has not been taken and how sewage is being allowed to discharge in storm water drain.

मा0 एन0जी0टी0 द्वारा पारित उक्त आदेशों के अनुपालन में क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर के पत्र दिनांक 16.08.2024 द्वारा अपर मुख्य अधिकारी, जिला पंचायत, मुजफ्फरनगर को निम्नवत् निर्देशित किया गया :–

अ– उक्त ड्रेन को पक्का करने हेतु विस्तृत Action Plan, Timeline सहित प्रस्तुत किया जाये।

ब– घरेलू नाला तथा Storm Water Drain को पृथक–पृथक स्थापित किया जाये। किसी भी दशा में घरेलू उत्प्रवाह, Storm Water Drain में निस्तारित न हो। उक्त कार्य हेतु Action Plan, Timeline सहित प्रस्तुत किया जाये।

स– ड्रेन में वर्तमान में घरेलू उत्प्रवाह बिना शुद्धिकृत किये ही निस्तारित हो रहा है। घरेलू उत्प्रवाह का शुद्धिकरण किये जाने हेतु Bio Remediation/Phyto Remediation का प्रस्ताव Timeline सहित प्रस्तुत किया जाये।

तदोपरान्त जिला पंचायत मुजफ्फरनगर एवं क्षेत्रीय कार्यालय मुजफ्फरनगर के प्राधिकृत अधिकारियो द्वारा संदर्भित स्थल का निरीक्षण दिनांक 20.08.2024 को किया गया जिसकी आख्या अपर मुख्य अधिकारी, जिला पंचायत, मुजफ्फरनगर नें पत्र दिनांक 21.08.2024 द्वारा जिलाधिकारी मुजफ्फरनगर को प्रेषित की गयी। उक्त आख्या में पाया गया कि प्रश्नगत् कच्चा नाला रेलवे की सम्पत्ति में बह रहा है, रेलवे की भूमि से सटे हुए श्री हरपाल सिंह व अन्य किसानों की व्यक्तिगत भूमि है, **ऐसी स्थिति में उक्त कच्चे नाले का निर्माण कार्य रेलवे विभाग द्वारा ही कराया जाना न्यायोचित है।**

अग्रेतर क्षेत्रीय अधिकारी मुजफ्फरनगर द्वारा प्रेषित आख्या दिनांक 22.08.2024 में उल्लिखित है कि प्रश्नगत ड्रेन रेलवे विभाग के भूमि के अन्तर्गत प्रवाहित होने तथा वर्तमान तक उक्त ड्रेन के संबंध में कोई भी कार्यवाही रेलवे विभाग द्वारा नही किये जाने के कारण अशोधित सीवेज ड्रेन के माध्यम से काली नदी पश्चिमी में निस्तारित किया जा रहा है।

उपरोक्त से स्पष्ट है कि डिविजनल रेलवे मैनेजर नॉर्दर्न रेलवे नई दिल्ली द्वारा रेलवे विभाग की भूमि में स्थित प्रश्नगत् नाले में प्रवाहित घरेलू उत्प्रवाह के शुद्धिकरण हेतु कोई कार्यवाही नहीं की गयी है एवं ना ही कोई समयबद्ध कार्यवाही हेतु सूचना प्रेषित की गयी है, जिससे स्पष्ट है कि रेलवे विभाग द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित के प्राविधानों का स्पष्ट उल्लंघन किया जा रहा है।

FN AN 02 SEP 2024

...............2/–

अग्रेतर मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 433/2023 हरपाल सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 18.07.2024 के अनुपालन एवं घरेलू उत्प्रवाह के शुद्धिकरण हेतु कोई कार्यवाही नहीं होने से हो रहे प्रदूषण के संबंध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 20.12.2023 का संज्ञान लेना चाहें। उक्त पारित आदेश दिनांक 20.12.2023 के सुसंगत अंश निम्नवत् हैं–

"...... We also direct UPPCB to take steps in respect to all local bodies in the State of UP which are discharging untreated sewage or treated water in rivers by taking samples and verify whether effective treatment is being carried out at STPs already installed and same are meeting parameters prescribed under Water Act and rules framed thereunder........"

यह कि उपरोक्त के संबंध में क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित आख्या दिनांक 22.08.2024 के माध्यम से डिविजनल रेलवे मैनेजर नॉर्दर्न रेलवे नई दिल्ली के विरूद्ध दिनांक–01.10.2023 से सुधारात्मक कार्यवाही होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है।

अतः उपरोक्त के दृष्टिगत क्षेत्रीय अधिकारी द्वारा प्रेषित आख्या के दृष्टिगत जन स्वास्थ्य के हित में जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु सक्षम अधिकारी के अनुमोदनोपरान्त डिविजनल रेलवे मैनेजर नॉर्दर्न रेलवे नई दिल्ली द्वारा अधिशासी अधिकारी के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में डिविजनल रेलवे मैनेजर नॉर्दर्न रेलवे नई दिल्ली के क्षेत्रान्तर्गत आच्छादित प्रश्नगत् नाले में प्रवाहित घरेलू उत्प्रवाह के शुद्धिकरण हेतु कोई कार्यवाही नहीं की गयी है एवं ना ही कोई समयबद्ध कार्यवाही हेतु सूचना प्रेषित न किये जाने के दृष्टिगत उत्तरदायी यथा डिविजनल रेलवे मैनेजर नॉर्दर्न रेलवे नई दिल्ली के विरूद्ध दिनांक 01.10.2023 से सुधारात्मक कार्यवाही होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्तर्गत बोर्ड मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को प्रेषित करें, अन्यथा की दशा में उपरोक्त कारण बताओ नोटिस की पुष्टि कर दी जायेगी।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

Atulesh yadav

(अतुलेश यादव)

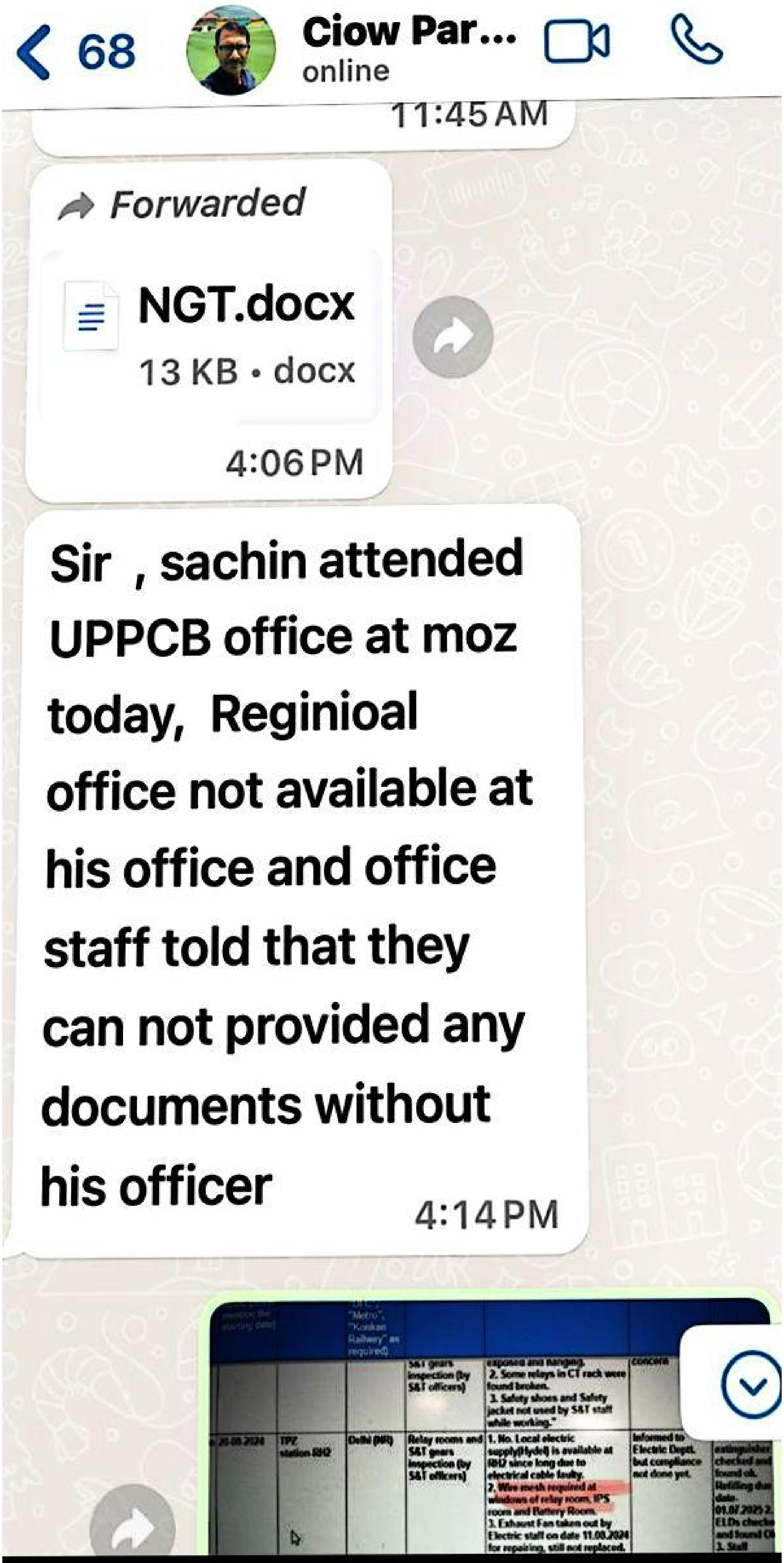
मुख्य पर्यावरण अधिकारी,वृत्त–3

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि डिविजनल रेलवे मैनेजर नॉर्दर्न रेलवे नई दिल्ली को जारी कारण बताओ नोटिस की प्रति अपने स्तर से भी प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,वृत्त–3

ANNEXURE A-2



68
Ciow Par...
online
11:45 AM
Forwarded
NGT.docx
13 KB • docx
4:06 PM
Sir , sachin attended UPPCB office at moz today, Reginioal office not available at his office and office staff told that they can not provided any documents without his officer
4:14 PM

Northern Railway

No.3-W/NGT/MUT
Dated: 04.09.2024

Office of the
Asstt. Divl. Engineer
N. RLY. Meerut Cantt

Sr. DEN-II/NDLS

Sub: Overflow of effluent from a drain in to private land crossing railway in BMHR yard near Roorkee Road ROB KM-127/39-41

Ref: UPPCB L.No.H16136/C-3/Gen./289/MuzaffarNagar/2024, Dated 23.08.2024

In above subject matter remarks are as given below.:

1. Only copy of order of NGT dated 01.08.2023 was received in this office through DRM office. No information regarding this case was given to this office or SSE/W/MOZ or in Divisional office regarding date of joint inspection to be carried out by the nominated members of committee.
2. In reply of Sr. DEN-II/DLI vide letter no478/W/0/Misc/Sr Den-II/W-II dated 18.8.2023 in which ADEN/MUT was nominated for joint inspection of the said location, it was clearly mentioned that the location of site was not clear hence no further clarification could be given. For Joint inspection ADEN/MUT was nominated from Railway.
3. The than ADEN MUT was never informed by the nodal officer of the committee regarding joint inspection and joint inspection was done without the presence of railway representative (ADEN/MUT).
4. Now SSE/W/MOZ visited the Regional officer UPPCB Muzaffarnagar office on date 04.9.2024 and sought further details regarding the order passed by NGT and other related documents. After visiting the Regional officer UPPCB Muzaffarnagar office and than inspection of said location by SSE/W/MOZ, it is submitted that the said railway bridge under which polluted sewer water flows is to allow rain water to pass through the railway bridge and railway land. Railway drop no waste water or sewerage in this area/Drain. The railway Bridges are meant to pass railway traffic and existing river/nallah/canal etc. which coming from land of state is continued to pass through it. The water is allowed to flow freely through Railway Bridge/Railway Land without any interruption at the location km 127/39-41 in between BMHR-RNA.
5. The waste water/ sewerage flowing through drain pertains to state authority. No any type of sewerage/waste is dropped by Railway in this drain. Hence railway has no responsibility for treatment of polluted water of said drain.

ADEN/MUT 04/9/2024

c/to SSE/W/MOZ for information

ई-मेल : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

UPPCB

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० / Ref. No. 754/ओ०ए०नं०433/हरपाल सिंह/2024 दिनांक / Dated 26-9-2024

सेवा में,

महत्वपूर्ण
मा0 एन0जी0टी0 प्रकरण
अग्रिम नियत तिथि–30.09.2024

1– जिला पंचायत राज अधिकारी, मुजफ्फरनगर।
2– अपर मुख्य अधिकारी, जिला पंचायत, मुजफ्फरनगर।
3– सीनियर सैक्शन इंजीनियर, रेलवे स्टेशन, मुजफ्फरनगर।

विषयः–मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या 433/2023 हरपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 06.09.2024 के अनुपालन के सम्बन्ध में प्रस्तावित बैठक।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या 433/2023 हरपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 06.09.2024 का संदर्भ ग्रहण करने का कष्ट करें। आदेश की छायाप्रति संलग्न है। उक्त आदेश के अनुपालन में मुझे यह कहने का निर्देश प्राप्त हुआ है कि आज **दिनांक 26.09.2024 की सांय 6:00 बजे मुख्य विकास अधिकारी महोदय की अध्यक्षता में** एक बैठक कार्यालय मुख्य विकास अधिकारी, विकास भवन, मुजफ्फरनगर में प्रस्तावित की गयी है, जिसमें मा0 एन0जी0टी0 द्वारा पारित उक्त आदेश के क्रम में अग्रिम कार्यवाही हेतु विचार–विमर्श किया जायेगा।

अतः आपसे अनुरोध है कि कृपया मा0 एन0जी0टी0 द्वारा उक्त वाद में पारित आदेश दिनांक 06.09.2024 के अनुपालन में आपके विभाग से सम्बन्धित सूचनाओं के साथ स्वयं उक्त बैठक में ससमय प्रतिभाग करने का कष्ट करें।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि :–

1– डिविजनल रेलवे मैनेजर, नॉर्दर्न रेलवे, एनडीसीआर बिल्डिंग, स्टेट एन्ट्री रोड, नई दिल्ली को अनुरोध के साथ प्रेषित कि उक्त वाद के सम्बन्ध में सम्बन्धित को बैठक में प्रतिभाग किये जाने हेतु अपने स्तर से भी निर्देशित करने का कष्ट करें।
द्वारा : ई–मेल : cpro@nr.railnet.gov.in, mail.cpro.nr@gmail.com

2– मुख्य विकास अधिकारी महोदय, मुजफ्फरनगर को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

ANNEXURE A-4

निरीक्षण रिपोर्ट

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 संख्या 433/2023 हरपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 06.09.2024 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 संख्या 433/2023 हरपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 06.09.2024 के अनुपालन में मुख्य विकास अधिकारी मुजफ्फरनगर की अध्यक्षता में दिनांक 26.09.2024 की सायं 6:00 बजे जिला पंचायत राज अधिकारी मुजफ्फरनगर, अपर मुख्य अधिकारी जिला पंचायत मुजफ्फरनगर, सीनियर सैक्शन इंजीनियर रेलवे स्टेशन मुजफ्फरनगर के साथ बैठक प्रस्तावित की गयी, जिसकी सूचना क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर के पत्रांक 754/ओ0ए0 नं0 433/हरपाल सिंह/2024 दिनांक 26.09.2024 के द्वारा सम्बन्धित विभागों को प्रेषित की गयी। बैठक में हुए विचार-विमर्श एवं मुख्य विकास अधिकारी द्वारा दिये गये निर्देशों के क्रम में दिनांक 27.09.2024 को रेलवे विभाग, जिला पंचायत एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा शिकायती प्रकरण के सम्बन्ध में स्थल निरीक्षण किया गया। जिसका विवरण निम्न प्रकार है –

1– यह एक Balancing Culvert है जो रेलवे ट्रैक के निचे बना हुआ है। इस Balancing Culvert को आपातकालीन पानी/वर्षा के पानी के लिए बनाया जाता है। इस Balancing Culvert में रेलवे का किसी भी तरह कोई भी पानी नही आता है क्योकि रेलवे का कोई आवसीय क्षेत्र आस – पास नही है। इस Culvert के उत्तर में उत्तर प्रदेश आवासीय क्षेत्र है जिसका Drainge नाले द्वारा इस Culvert मे अनाधिकृत रुप से छोड दिया जाता है। जबकि Polluted पानी/सीवेज को बिना Treatment किये किसी भी नाले/ Culvert में नही छोडना चाहिए, इस Polluted पानी/सीवेज से रेलवे के Structure को भी क्षति पहुच रही है। जिसे तुरन्त उत्तर प्रदेश पंचायती राज विभाग द्वारा बन्द करना चाहिए।

आवासीय क्षेत्र और इस Culvert के बीच में CWC परिसर भी आता है जिसका Drainge भी इसी Culvert में अनाधिकृत रुप से जोड दिया गया है। Balancing Culvert के साथ एक ROB है जिसके नीचे से पी.डब्लू.डी. उत्तर प्रदेश द्वारा Hume Pipe डाला गया है, जिससे Balancing Culvert को पार करते हुये कच्चे नाले द्वारा ROB के नीचे Hume Pipe द्वारा पार कर ROB के दूसरी तरफ ROB के साथ पी.डब्लू.डी. की जमीन मे Drainge छोड दिया गया। जहॉ छोडा गया वहॉ से यह Drainge कच्चे नाले द्वारा प्राइवेट जमीन में चला जाता है। जहॉ Drainge छोडा गया वहॉ से रेलवे की जमीन कुछ दूरी पर है जोकि रेलवे की जमीन प्राइवेट जमीन से लगभग 02 – 2.5 मीटर ऊँचा है। इस प्रकरण में रेलवे विभाग की किसी भी प्रकार की भूमिका नही है।

27.09.24
SSE/P.WAY/MOZ

27-09-24
SSE/W/MOZ

DL1/0305

N. W. R.
LAND PLAN OF MOUZA BUMMUN HEREE
BETWEEN MUZAFFAR NAGAR & ROHANA KALAN STN.
SCALE 400=1

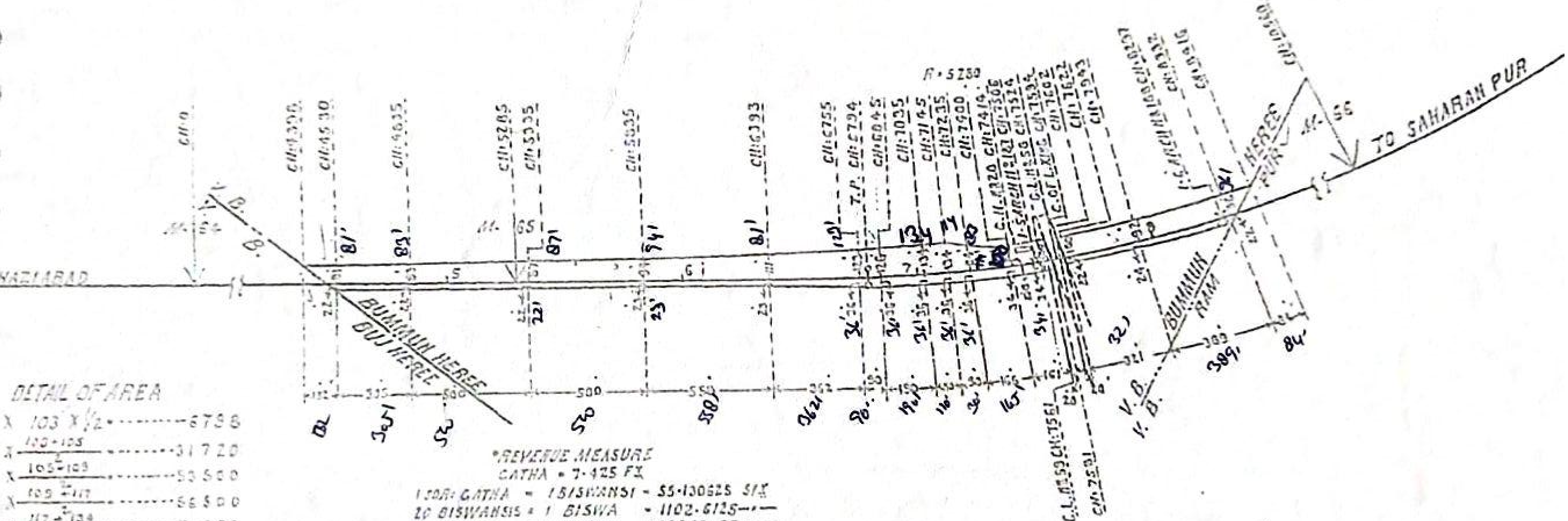
FOR CHIEF ENGINEER N.W.R. LAHORE.

DIVL: EXECUTIVE ENGINEER N.W. R. DELHI.

SUB-DIVISIONAL OFFICER N.W. R.

COLLECTOR MUZAFFAR NAGAR.

LAND CONTROL OFFICER P.C.S. N. W. R. LAHORE.



*REVENUE MEASURE
GATHA = 7.425 FT.
1 SQR. GATHA = 1 BISWANSI = 55.130625 SFT.
20 BISWANSIS = 1 BISWA = 1102.6125
20 BISWAS = 1 BIGHA = 22052.25
1.9753086 BIGHAS = 1 ACRE = 43560

DETAIL OF AREA

103 X ½	6798
103+105 / 2	31720
105+109 / 2	53500
109+117 / 2	56500
117+134 / 2	70029
134+159 / 2	53033
159+162 / 2	14445
162+170 / 2	31540
170	13700
170+150 / 2	14400
150+117 / 2	22028
136	21574
134 X ½	1340
120 X ½	1200
120+116 / 2	37878
116+108 / 2	45513
108 X ½	4956
	485153 SFT. = 11.138 ACRES = 22-0 B. B.

DISTRICT	TAHSIL	VILLAGE	AREA IN ACRES & BIGHAS
MUZAFFAR NAGAR	MUZAFFAR NAGAR	BUMMUN HEREE	ACRES. B. B. RAILWAY AREA = 11.138 = 22-0 CIVIL AREA = 11.138 = 22-0 DIFFERENCE = NIL = NIL

Dena Dass
SURVEYOR

15/2/41
INSPECTOR OF WORKS

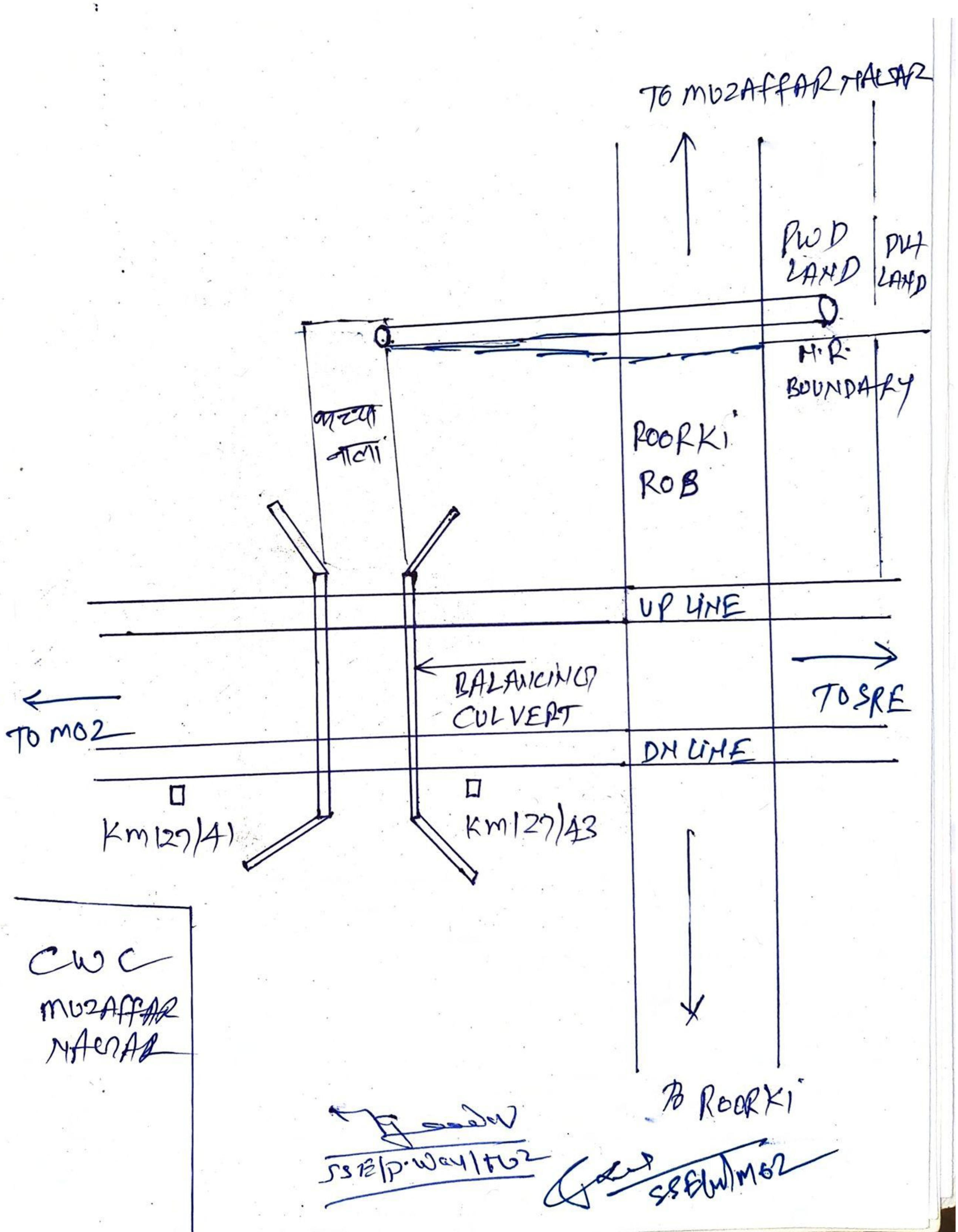
Area corrected & verified.
Tahsildar Muzaffarnagar 20.11.60

TAHSILDAR

Collector Muzaffarnagar

PATWARI

ANNEXURE A-6


TO MUZAFFAR NAGAR
PWD LAND
PWD LAND
N.R. BOUNDARY
ROORKI ROB
UP LINE
BALANCING CULVERT
TO SRE
TO MOZ
DN LINE
Km 127/41
Km 127/43
CWC MUZAFFAR NAGAR
TO ROORKI
SSE/P.Way/MOZ
SSE(W)/MOZ